MR CHAIRMAN: That we will see then. Now the last item. No. 11.

Shrimati Joshi.

## Report (May, 1980) of the working Group on National film Policy

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (MISS KUMUD-BEN M. JOSHI): Sir, I beg to lay on the Table a copy (in Hindi) of the Report (May, 1980). of the Working Policy. Group on National Film [Placed in Library. See No. LT-1318 801.

MR. CHAIRMAN: Now, the 6th item....

SHRI BHUPESH GUPTA: As far as the 6th item is concerned, I suggest that facts relating to payment of bonus should be laid on the Table first. After that we shall take up this

श्री भोला पासवान शास्त्री (विहार): हमने तो इसको सबेरे पहले उठा दिया था लेकिन ग्रापने कहा कि टाइम से श्रहेड स्राप चले गए हैं । मैं इस संबंध में कहना चाहता हूं कि जो पावर सरकार ने नेशनल सिक्योरिटी ग्रार्डिनेन्स के ग्रंदर ली है, उसका धड़ल्ले से एब्युज हो रहा है । एक केस को मैं जानता हं वेशी नहीं कहंगा, एक केस को मैं जानता हुं जिसमें सरकार ने जिसको पकड़ा है वह लोक सभा का मेम्बर है जो म्रखबार में म्राया है । सरकार को उसे छोडना पडा । बिना ग्राऊंड दिखाये था, उसको छोड़ना पड़ा. . .

(Interruptions)

MR. CHAIRMAN: I have consulted the Leader of the House. He said that these ordinances are being brought before the House very soon and there will be time enough to discuss everything.

SHRI NAGESHWAR PRASAD SHAHI (Uttar Pradesh): You must reprimand the Government for issuing these Ordinances.

SHRI BHUPESH GUPTA: This is a very bad practice. Whatever communication between you and the Leader of the House, it should done within the hearing of the House. Will you hear me if I come there?

· MR. CHAIRMAN: I asked him to speak out to the House.

SHRI BHUPESH GUPTA: All Let there be a discussion. right. But he was speaking to you and you were listening to him. If I may submit with all respect, if the Leader of the House wanted to say something, he should have got up and said it.

MR CHAIRMAN: That is what he wanted to say.

SHRI BHUPESH GUPTA: We do not believe in wishpering. No. whispering.

SHRI LAL K. ADVANI: rat): Sir, it would be proper if honourable Member here is allowed to have his say.

श्री भोला पासवान शास्त्री : मैं ने तो ग्रपनः वक्तव्य खत्म ही नही किय। था ।

श्री सभापति : गास्त्री जी, मैंने उनसे पूछा कि उनका एटीट्यूड क्या है।

श्रीमती पुरबी मुखोपाध्याय (पश्चिमी बंगाल) : श्रीमन् . . . ( (Interruptions).

MR. CHAIRMAN: Please sit down.

भी भोला पासवान शाध्यो : श्रीमन. जब श्राप बोलियेगा तो हमको बैठना

यड़ेगा । म्राप बैठ जाइये, सून लीजिए, उसके बाद में फैसला कर लीजिएगा ।

श्री सभापति : ग्राप बोलिए, जो कुछ स्रापको बोलना है।

श्री भोला पासवान शास्त्री : हम इसलिए कह रहे थे, जो शुरू में ग्रापने कहा कि टाइम से ग्रहेड चले गए हैं, इसलिए ब्रहेड चले गये कि धड़ल्ले से गिरफ्तारी हो रही है । स्रापने उन लोगों को बुलाकर पूछा हमारे बयान के बाद । एक लोकसभा का एम० पी० ए० के० राय धनवाद का पकडा गया ग्रौर बिना ग्राऊंड के पकडा गया उसका गलत श्ररेस्ट हुग्रा था जो हमको इन्फारमेशन है । फिर उसको छोडना पडा । मेरे कहने का मतलव यह है कि जैसा ग्रापने कहा कि मैं क्यों कह रहा हुं तो मैं इसलिए कह रहा हूं कि ऐसे कितने म्रादमी पकड़े जा रहे हैं स्रीर स्राज यह स्रध्यादेश संसद की टेबल पर रखा जा रहा है । इसलिए यह मौका हमारे कहने का है कि इस पर बहस होगी । जैसा धानने कहा कि आगे तो बहस होगी, जब बिल के रूप में आयगा तत्र बहस करेंगे लेकिन इस मौके को भी हम हाथ से जाने नहीं देंगे ।

#### (Interruptions)

SHRIMATI PURABI MUKHOPA-DHYAY: Mr. Chairman, you please hear him. You have not heard him at all.

MR. CHAIRMAN: Please sit down. Mrs. Mukherjee.

श्री भोला पासवान शास्त्री : हम स्रापके नोटिस में लायेंगे, इस सदन के जरिए समचे देश के ध्यान में लायेंगे कि इस ग्रध्यादेश का जो प्रोवीजन है, इसका किस तरह से मिसयुज हो रहा है । इसलिए मैं चाहना हं कि **ग्राप** गवर्नमेंट को इस के लिए रिप्रमान्ड करें : (Interruptions)

SHRI G. C. BHATTACHARYA (Uttar Pradesh): Everybody will demand reprimand of the Government

# (Interruptions)

SHRI ARVIND GANESH KUL-KARNI (Maharashtra): I want to submit that in the name of Shri Sitaram Kesri there is one ordinance on Maruti. I am objecting to it and you have reprimanded the Government last time for this type of behaviour and said that Government should not issue Ordinances on the eve of the Parliament session. Maruti is the greatest scandal of this country. It is bigger than even Watergate Scandal. This Ordinance should not have been allowed to be placed. You have to reprimand and censure the Government for this.

SHRI PILOO MODY: You will see that in the short holiday that this House had, there have been ten Ordinances that have been promulgated. It comes to almost an ordinance a week. I think it is the symbolic of the fact that the Government cannot otherwise. You cannot bу the powers that have granted to you by been legislature and the Constitution and, therefore, you resort to methods that are provided in cases of extreme emergency. The Ordinance is not a laughing matter. It is resorted to when something is so imperative that it cannot wait till the legislature meets because the legislature cannot called except by due procedure. In such situations this facility has been provided. From the quality and quantity of these Ordinances it is apparent that the Government did not want these to be discussed before they are passed. They have a majority in this House and there is no problem about passing whatever they want to pass. They do not want a Papers laid

discussion prior to the law being passed. So, they resorted to this practice. I think it is in violation of the Constitution. You have promulgated this draconian Ordinance—the tional Security Odrinance. Through the back door MISA is being introduced. It has already been used in this short period, it has already been misused and abused. This is the way to func-Government wants the House can-I think this tion. sort of situation. not tolerate this Parliament cannot tolerate this sort of situation. I do not think the country should tolerate this sort of stituation. I think we should not allow the Government to ride rough shod over democratic procedures which we painfully tried to create over the last 30 years or more. I completely and thoroughly disapprove of this practice. I want to condemn this practice and I want you to censure the Government for promulgating this Ordinance I want an assurance that in future they will come to the house to pass any law and not resort to this sort of thing.

One Ordinance is on the nationalisation of Maruti. I am against nationalisation of all types. And there is no reason, therefore, why I should not be against nationalisation of Maruti also. My friend, Mr. Kulkarni, said Maruti is a scandal of monumental proportion... (Interruptions) I am not discussing the merits. ....

MR. CHAIRMAN: I do not know what else you are doing.

SHRI BHUPESH GUPTA: We are mentioning this in the legislature. What else are we doing?

SHRI PILOO MODY: It was necessary to say this... (Interruptions) is am debating in the House. I do not want to debate with you. It was necessary to mention this to show the complete unnecessity of passing an Ordinance like this for nationalisation of a company, instead of doing it following due procedure. I mention this just as an example.

SHRI P. RAMAMURTI (Tamil Nadu): Sir,...

(Interruptions)

श्री सत्यपाल मिलक (उत्तर प्रदेश)ः सभापति महोदय, मेरा व्यवस्था का प्रश्न है ।

SHRI LAL K. ADVANI: Mr. Chairman, Sir...

(Interruptions)

श्री रामानन्द यादव (बिहार) : एक-एक पार्टी से दो-दो ग्रादमी ग्रापने ग्रलाऊ कर दिए है ।

MR. CHAIRMAN: Just a minute You want to say something? J do not know. The point before the House is about the laying of these Ordinances.

SHRI LAL K. ADVANI. Yes, Sir. I come to that.

MR. CHAIRMAN: The Ordinances have been passed and the power does exist in the Constitution.

(Interruptions)

SHRI BHUPESH GUPTA: That we question. That power has been wrongly used and it is not the purpose of the Constitution.

MR. CHAIRMAN: How it is used is not my concern. It is the concern of this House... (Interruptions) and the country.

SHRI G. C. BHATTACHARYA: Your concern is not important. Our concern is important. (Interruptions). Sir, it is our concern and it is the concern of the people of the country. Your concern is not important.

SHRI LAL K. ADVANI: Mr. Chairman. Sir, please do not make any observations. (Interruptions) Please do not make these observations.

MR. CHAIRMAN: I will explain.

SHRI PILOO MODY: Why you have brought in this, we do not know.

(Interruptions)

MR. CHAIRMAN: Let me do my auty.

#### (Interruptions)

SHRI LAL K. ADVANI: I would like to refer to your duty. (Interruptions) Your duty, Sir is this. You should make these observations after you have heard us.

MR. CHAIRMAN: Let us be clear. (Interruptions). Just a minute. One at a time. (Interruptions) If the honourable Members will no hear me, I must say that I shall not hear them either. (Interruptions). You see, the point is a very simple one. Have I the jurisdiction . . .

#### (Interruptions)

SHRI LAL K. ADVANI: After you have heard them only.

MR CHAIRMAN: You answer this: Have I the jurisidiction to stop a Minister from laying on the Table of the House an Ordinance, may be 10 or 100 or 500 Ordinances, an Ordinance, a simple Ordinance, whatever its character or texture may be ?

SHRI PILOO MODY: That you will decide after you have heard all of us. (Interruptions) That you will decide after you have heard of us.

MR. CHAIRMAN: Yes. I will sit the whole day and I will hear you, because I have not been unused to decide cases nor have I been afraid to decide cases. The question is this. You show me a rule or authority which empowers me to stop laying of an Ordinance which has already been passed.

SHRI P. R'AMAMURTHI: Yes.

SHRI LAL K. ADVANI: We will show you.

#### (Interruptions)

SHRI PILOO MODY: You are not stopping it; but we are stopping it.

SHRI LAL K. ADVANI: Please listen to me. Sir.

(Interruptions)

SHRI SHIV SHANKAR: Mr. Chairman, Sir.. .

(Interruptions)

MR. CHAIRMAN: May I read out to you the supreme document?

SHRI LAL K. ADVANI: 1 am familiar with it. Sir.

### (Interruptions)

SHRIMATI PURABI MUKHOPA-DHYAY: You have to hear all of us before you give your ruling.

#### (Interruptions)

MR. CHAIRMAN: You are out of time, Mrs. Mukhopadhyay.

SHRIMATI PURABI MUKHOPA-DHYAY: No. I am not. (Interruptions) You are creating a bad precedent then. You must hear us first before you give your ruling. You have to hear us first.

MR. CHAIRMAN: Now, there is an article 123.

SHRI LAL K. ADVANI: I am familiar with it.

SHRI PILOO MODY: This is a most amazing thing that the Chair should be quoting the rule instead of the House quoting the rule to the Chair.

# (Interruptions)

MR. CHAIRMAN: Mr. Piloo Mody, there is a difference between a rule and the Constitution and I am quoting the Constitution.

SHRI PILOO MODY: I did not really think that that was the function of the Chair I regret it.

MR. CHAIRMAN: You may regret it. I regret many things, but I do not mention them.

SHRI BHUPESH GUPTA: You hear it in good humour. (Interruptions) You hear that in good humour as you always do.

MR CHAIRMAN: I take everything in my stride .... (Interruptions). and I know Mr. Piloo Mody is last person to mean offence.

SHRI BHUPESH GUPTA: Mr. Piloo Mody is a sizeable embodiment of humour.

MR. CHAIRMAN: I know it is the exuberance, and it is the exuberance of, you know, what it is.

SHRI LAL K. ADVANI: Sir, early this morning I addressed a letter to you. . . .

MR. CHAIRMAN: I have got it,

SHRI LAL K. ADVANI . . in which I had specifically referred the first Speaker of the Lok Sabha, Mr. Mavlankar, and his observations on this issue of ordinance-making. I thought parhaps you might have an opportunity of going through that.

MR. CHAIRMAN: I got it.

SHRI LAL K. ADVANI: Therefore, I shall request you not to make any observations as to what exactly your duties are in this regard and as to what exactly your powers are in this matter, before you have gone through that. Therefore, I wanted you to listen to us first.

MR. CHAIRMAN: You give me the relevant . . .

SHRI LAL K. ADVANI: [ will do it presently Sir, in this particular matter, when the first Speaker of the Lok Sabha, right at the outset, found that the Government at one was taking resort to ordinance-making as a matter of routine, it was then that he pointed out to the then Minister of Parliamentary Affairs and later on to Prime Minister Pt. Nehru, that after all the Constitution provides that it is the function of Parliament to make laws, it is not the function of the Executive to make laws, though the Constitution-makers incorporated the article that you are citing article 123. But this was with a view to enabling the Executive to meet an extraordinary situation, exceptional circumstances, when it is not possible for Parliament to meet and when considerable there is when is that particular between time point of time and the meeting of Parliament and if a law is not

enacted through this ordinance making power, Heavens would fail, an extraordinary situation against national interest, against public interest, arises, if that is not done. But later, what happened, suddenly the ernment even in those early years of 1952, 1953 and 1954, started issuing ordinances as a matter of routine. Those who were in the Opposition felt it their duty as the watch-dogs of Parliamentary interest to protest. But that was not confined only to the Opposition. Mr. Mavalankar, regarding himself as the Custodian of Parliamentary interest and the custodian of Parliamentary privileges he also objected to this. On November 1950. Speaker Mavalankar wrote to the Minister of Parliamentary irs-I quote:

"The procedure of promulgation of Ordinances is inherently undemocratic, (even though it is provided in Rule 123). Whether Ordinance is justifiable or not, the issue of a large number of ordinances has psychologically a bad effect. The people carry the impression that the Government is carried on by Ordinances, the House carries a sense of being ignored and Central Secretariat perhaps gets into the habit of slackness which necessitates Ordinances, and an impression is created that it is desired to commit the House to a particular legislation, as the House has no alternative but to put the seal on matters that have been legislated upon by the Ordinance, Such a state of affairs is not conducive to the development of best Parliamentary traditions."

MR. CHAIRMAN: At what stage did Mr. Mavalankar make this statement?

SHRI LAL K. ADVANI: He wrote a letter to the Minister of Parliamentary Affairs. Let me complete.

MR. CHAIRMAN: At what stage?

SHRI LAL K. ADVANI: This is after 1950.

# MR. CHAIRMAN: No, no . . . (Interruptions)

SHRI LAL K. ADVANI: Let me complete. Then you will have idea as to what . . .

#### (Interruptions)

SHRI PRANAB MUKHERJEE: What T suggested was that the leaders of the various Opposition groups may raise their voice against issuing Ordinances during the inter-session period. But if you want to have a fullfiedged debate. . . (Interruptions). Forty minutes have already gone. The understanding was, I suggested to you, that this item will be taken up after brief observations. But if we want to have a full-fledged debate, it is not fair . .

#### (Interruptions)

SHRI LAL K. ADVANI: You observe that I have not gone into the merits of the Ordinance. That I will do when the time comes.

(Interruptions)

MR. CHA!RMAN: If you want to have my reaction, my reaction . . . (Interruptions)

SHRI LAL K. ADVANI: Sir, it is not tair. You should first hear us. I have not uttered a single irrelevant word. I confined myself to the process of Ordinance-making I regard it as an encroachment into the powers of Parliament.

MR. CHAIRMAN: On the Ordinancemaking itself, if you want to have my reaction . .

(Interruptions)

SOME HON. MEMBERS: Later on.

SHRI LAL K. ADVANI: Let me complete.

SHRI PILOO MODY: You can send your reaction in writing to the Government

(Interruptions)

SHRI LAL K. ADVANI: And it is not merely in a letter that he wrote Even in the House he said, when Members pointed out that this was bad:

"I myself do not like promulgation of Ordinances. It is only in extraordinary cases. No Ordinance should be issued. The ordinary rule should be: No Ordinance."

This is the ordinary rule prescribed by the Speaker of the Lok Sabha. And things do not end here. Furthermore. on July 17, 1954, when this practice continued, Speaker Mavalankar wrot to the Prime Minister, Mr. Nehru. Please listen to me, Sir, I seek your indulgence, Sir, He said, "The issue of Ordinance is undemocratic and cannot be justified except in cases of extreme urgency or emergency." These are the criteria he laid down; extreme urgency or emergency.

#### AN HON. MEMBER: He wrote to whom?

SHRI LAL K. ADVANI: To Pandit Nehru He said, "We as the First Lok Sabha carry a responsibility of laying down traditions. It is not a question of present personnel in the Government but a question of precedents. And if this ordinance—issuing is not limited by convention only to extreme and very urgent cases, the result may be that in further the Government may go on issuing Ordinances, giving Lok Sabha on option but to rubber stamp the Prime Minister."

SHRI PILOO MODY: Therefore, you write to his daughter.

SHRI LAL K. ADVANI: The ruling party may be willing to become a rubber stamp of the Government. We, the Opposition, on this side is certainly not going to be a rubber stamp of the Government. Sir, my submission is that this is a matter in which not only this House is involved but even the Chairman of this House is in. volved.

MR. CHAIRMAN: You are anite right.

SHRI LAL K. ADVANI: And, therefore, we seek from you an admonition for them on these lines. And, Sir. it is not merely Mr. Mavalankar who

said it I have gone through the subsequent proceedings in the Lok Sabha. Even Speaker Dhilon who belonged to the same Party, when Members objected to the ordinance—issuing said on the 15th November, 1971 and I quote: "I agree with vou that many Ordinances-the stress is on 'so many Ordinances'-should not been issued. I personally think it is not a light matter to be ignored. Certain observations have been made by my predecessor, Shri Mayalankar based on sound judgment..."

Papers laid

PRANAR SHRI MÜKHERJEE: Again I am asking you, Sir, to limit the time. (Interruptions) if Mr. Advani takes 15 minutes. I am sorry to tell that this is not the stage. I am raising a fundamental issue. They are objecting. Are they objecting to the laving of Ordinances on the Table of the House? Can they do it? Sir, I am raising this objection now. Under article 23. . . (Interruptoins).

MR. CHAIRMAN: I have got the opinion of Mr. Mavalankar. I have got the opinion of Mr. Dhillon also And I can assure the House that I do not Wike Ordinances any more than they did. But the point today is. . . . (Interruptions). The point that we have to consider. . . .

SHRI LAL K. ADVANI: May I sum up, Sir?

MR. CHAIRMAN: . . . the laying of the Ordinances.

SHRI LAL K. ADVANI; Sir, this is not fair You are not allowing me to complete.

MR. CHAIRMAN: You can criticise these Ordinances ad lib I cannot stops My problem is, I cannot stop the laying of these Ordinances on the Table.

SHRI LAL K. ADVANI: May I sum up, Sir? There also, the observations made by the Speaker were before the Ordinances were laid on the Table. Really speaking, this is the occasion where the Chair should admonish them.

MR. CHAIRMAN: One question. Did they stop the laying?

SHRI LAL K. ADVANI: But. Mr. Shastri said that you should reprimand them. Mr. Piloo Mody said that you them. I say. ... should reprimand (Interruptions), Sir. Opposition the wants two things. This is an encroachment into the powers of Parliament by the Executive and, therefore, we look upon you as the custodian of the Parliament's privileges to admonish them. That is number one. Secondly, we would like the Government we would like the Leader of the House

(Interruptions)

MR. CHAIRMAN: Order, please. Admonition is a different matter. (Interruptions)

SHRI J. K. JAIN (Madhya Pradesh): He was wasted enough time of the House. Now he will not be allowed to speak. We cannot keep quiet. Sir. (Interruptions) Sit down. You have wasted enough time. (Interruptions) We will not tolerate this. What are you doing I say. Sit down (Interruptions)

SHRI LAL K. ADVANI: Sir, I cannot understand this.

SHRI BHUPESH GUPTA: Sir, I am on a point of order.

SHRI JAHARLAL BANERJEE (West Bengal): Sir, I am on a point of order.

SHRI P. RAMAMURTI: Sir, I am on a point of order.

MR CHAIRMAN: If you will only listen to me, Mr. Ramamurti? You see. so far as my reaction to these Ordinances vis-a-vis the Government and its policy of having them passed is concerned, I have already said that I do not like Ordinance and what I will do or will not do. (Interruptions). only question is that if you want to discuss these Ordinances, the Leader of the House said that each leader of the

#### [Mr. Chairman]

party may, if they like, say, what they like. But there will be time enough for you to do that when in six weeks' time they would be placed before the House.

SHRI LAL K. ADVANI: another issue. Sir. We have only five weeks

अप खड़े हैं हम रूरी तरह से कुछ कह नहीं सकते । मने इस बात का अफसोस है कि इस मामले में ऐसा माना जा रहा है कि हम जो क इ बोल रहे है वह हरीन बोल रहे हैं अबिक यह हटीन बात नहीं है। दो स्पेसिफिक बातें हैं जा इसमे से ग्रराइज होती है। पहली बात यह है कि म्राज श्रापने एक बात श्रच्छी कही है कि श्राप को भी ग्राडिनेंस पसन्द नहीं है।

SHRI BIPINPAL DAS (Assam): Sir, I am on a point of order.

SHRI LAL K. ADVANI: Sir, on this misbehaviour of the Government, you should admonish them and reprimand them very severely. Secondly, Sir, this position here will not satisfy us unless the Government gives us an assurance that hereafter they will not resort to this Ordinance-making in this routine manner and take us for granted.

श्री नागेश्वर प्रसाद शाही (उत्तर प्रदेश) : चेयरमैन साहब, मुझे ग्रापसे यह निवेदन करना है कि ग्रापको चुकि बार का भ्रन्भव ग्रौर तुजुर्वा है ग्रौर **ग्रा**प कास कवेण्चन करते रहते इसलिए अगर श्राप हम सब लोगों को सुनने के बाद श्रपनी र्हालग दें ग्रौर श्रपनी बात को कहें तो ज्यादा श्रच्छा होगा । हमारी जो परम्परा हे. ट्रेडिशन है, ऐसे मसलों पर हम लोगों को मौका मिलता है अपनी बात को कहने का ।

श्री सभापति : उसी के लिए तो मैं कह रहा हूं। 6-6 खड़े हो कर बोलने लगें तो मै क्या कर सकता हूं। शाही जी खड़े हैं, ग्राडवाणी जी ने बड़े निहायत तरीके से बात कही है -मगर पीछे ता 6-6 खडे है जो :: कर रहे हैं।

SHRI PILOO MODY: We are perfectly willing to take you as a Member of this House.

श्री हक्मदेव नारायण यह जोर करते हैं तो हम शोर करते हैं।

श्री सभापति : बीच में ग्राप न बोलिए । ग्राप को बीच में बोलने की म्रादत है । शाही जी ख<sup>ं</sup>ड हैं उन्**को** सुनिए ।

SHRI PILOO MODY. You ask for it.

श्री कलराज मिश्र प्रदेश) : ग्राडवाणी जी जब बोल रहे थे तो मृलिंग पार्टी के सम्मानित सदस्य बोल रहे थे (Interruptions) हम खड़ हए है तो हमकी ग्रापने शरू कर दिया है। मै वहत नम्रता से कहना चाहता हू कि जो हम से ग्राप कह रहे है उनसे भी उसी प्रकार की बात कहे । यह मेरा ग्रापसे विनम्न निवेदन है।

श्री सभापति : इनका शोर बजा है . . . (Interruptions) . . म्रापक लिए बजा नहीं हैं।

श्री हक्मदेव नारायण यादव : पहले श्राप उनकी बात मून लीजिए. . . (Interruptions) जब लीउर ग्राफ म्रपोजिशन खड़े हों तो म्रापको भी नहीं बोलना चाहिए ... (Interruptions)

श्री सभापति : श्रकल की बात तो यह है जब श्रापकी तरफ से ब्राइमी बोल रहे हों तो ग्राप उनको बोलन दें।

Papers laid

श्री जी सी भट्टाचार्य : ग्राप उनको बोलने दीजिए ।

श्री सभापति : उधर से डिस्टरबेन्स तो वाजिब हैं क्योंकि वे ग्रापके विरोध में हैं, मगए जो श्रापके माफिक हैं म्राप काहे को डिस्टर्व करते हैं ?

श्री नागेश्वर प्रसाद शाही : चैयर-मैन साहब, प्रश्न इस बात का नहीं है कि सरकार को पेपर्स टेवल पर रखने दिया जाये या नही । इस पर विवाद नहीं है ग्रौर किसी ने इस ग्रधिकार को चैलेन्ज भी नही किया है । विवाद इस बात का है कि जब इस तरह की प्रेक्टिस सरकार एडाप्ट करे तो उस वक्त गेयर का क्या कर्त्तव्य है। भ्राप हमारे देश के ग्रौर इस हाउस के स्पीकर ही नहीं हैं. . .

# (Interruptions)

श्री सभापति : मैं यह बात साफ ग्रान्फाज में कह चुका हूं कि I do not like Ordinances.

SHRJ PILOO MODY: He also has the right to say that he does not like Ordinances. He is doing his duty as you are doing your duty. He also has got the right to say it. Please, therefore, allow him to say what he wants to say.

श्री नागेश्वर प्रसाद शाही : श्रीमन्, मैं कह रहा था कि इन ग्रार्डिनेन्सेज के जारी होने के बाद जब संसद् बैठे तो हम लेगों का यह कर्त्तव्य होता है कि जब सभद के सदस्यों श्रीर उनके श्रध-कारों के ऊपर और संसद् की मर्यादास्रों के खिलाफ जो काम सरकार करे उसकी श्रोर रारकार का, संसद का श्रौर देश

का ध्यान ग्राकर्षित करें । श्रीमन्, यह सवाल संसद की मर्यादा का है श्रौरजो बातें स्रभी हमारे मित्र ने कही हैं मैं उन चीजों को रिपीट करना नहीं चाहता हुं, लेकिन सवाल यह है कि क्या यह सरकार will govern by Ordinances or will govern by legislation.

हमारा संविधान यह कहता है कि the Government will govern by legislation

मगर जब हम देखते हैं कि गवर्नमेंट ने ग्रार्डिनेन्सेज से गवर्न करना शुरू कर दिया है तो उस समय यह मसला पैदा होता है ग्रीर ऐसे ही ग्रवसरों पर वार-वार भ्रानेक स्पीकर्स ने कहा है. . .

# (Interruptions)

श्री जे के जैन : यह ग्रार्डिनेन्स गण्डों ग्रौर वदमाशों के लिए है। ग्राप क्यों भडकते हैं।

श्री नागेश्वर प्रसाद शाही : मैं यह पूछना चाहता हूं कि क्या मारित ब्रार्डिनेन्स गुण्डों श्रौर वदमाशों के लिए जा**री** किया गया है ? . . . (Interruptions) मैं यह कहना श्रीमन्, कांस्टिट्युशन क श्राप कस्टोडियन है ग्रौर संविधान के ग्रनुसार ग्रापका धर्मग्रौर कर्त्तव्य है कि जब कभी भी ऐसे मसले पैदा हों तो ग्राप सरकार के एक्शन को रैत्रिमान्ड करें स्रौर कन्डेम करें । मुझे खुशी है कि भ्रापने इस बारे में कुछ कहा है।

श्री सभापति : मैने यह कहा है कि मैं श्रार्डिनेन्सेज को पसन्द नहीं करता हुं ग्रौर ग्रार्डिनेन्सेज से हुकूमत नही चलती है। यह मैं कह चुका हूं। मगर इस वक्त जो काम है वह यह है कि म्रार्डि- [श्री सभापति]

नेन्सेज को टेबल पर रखा जाये या न रखा जाये।

SHRI PILOO MODY: That is not the issue at all.

श्री नागेश्वर प्रसाद शाही : इस पर हमें एतराज नहीं है कि ग्रगर इस बात को सरकार बता दें कि भविष्य में यह सर'कार देश को भ्रार्डिनेन्स से गवर्न नहीं करेगी बर्िक लेजिस्लेशन से गवर्न करेगी

SHRI P. RAMAMURTI: Sir, the question which we have raised is not whether these Ordinances should be laid on the Table. They will be laid on the Table and there will be a discussion on them. This is not question we are raising. When Government of the country is by passing Parliament and imposing legisaltions by Ordinances and converting Parliament into a rubber stamp, where is the occasion for us to raise this question? Now, when the question comes up, we have to raise this and register our protest. I do not want to go into all the arguments which have been given by the previous speakers. You said you do not like Ordinances. It is not enough. point is that, the time has come when the Chairman can tell the Government that they cannot by, pass Parliament of which you are the custodian and we have to tell the Government in firm words that they should stop this practice of governing by Ordinances. Within ten weeks, ten Ordinances have been issued. They could have summoned Parliament if they thought it necessary. Nothing prevented them from doing so. Taking over Maruti is a very important thing. Hence, you should tel Ithem that they should come forward with an undertaking that they will not resort tao this practice hereafterwords. You can tell

them. You can reprimand them. You can express your total displeasure over this. This is what we want and we want an assurance from the Government that hereafterwards. practice of governing by Ordinances will be given up. This is what we want.

### (Interruptions)

DR. RAFIQ ZAKARIA (Maharashtra): I would also like you to find out from Mr. Ramamurti, how many Ordinances the Kerala Government and the West Bengal Government have issued. This issuing of Ordinances is not confined to the Centre only. (Interruptions)

SHRI PILOO MODY: Sir, I would request Mr Zakaria to become a Member of the West Bengal and Kerala Assemblies simultaneously and leave us in peace over here. (Interruptions).

MR. CHAIRMAN: Mr. Mavalankar. you should have noticed, wrote a letter. Mr. Dhillon only said that he agreed with what Mr. Mavalankar had said. I have also said. I do not like Ordinances and Government by Ordinanc-I have also said . . .

SHRI LAL K. ADVANI: Now, the second part remains. Let the Government assure us that they will not do it again

MR. CHAIRMAN: It is not a question of ten Ordinances. Some Ordinances may be good. Some Ordinances may be bad. Some Ordinances may be justified Some Ordinances may not be justified. But there are ten Ordinances. They have not been laid on the Table of the House here. (Interruptions)

SHRI BHUPESH GUPTA: have my say? Our case today is not that you have the power to prevent fromlaying these the Government Ordinances on the Table of the House. Nor do I get up ... (Interruptions).

MR CHAIRMAN: Under what law?

SHRI BHUPESH GUPTA: I have not said you can stop. You can lay the thing.

MR. CHAIRMAN: I have misheard you. I am very sorry. The article says that it shall be laid on the Table.

SHRI BHUPESH GUPTA; This is not the point at issue. Let us not start arguing over a point which is relevant at least in my case. My point is not that all. I rise here today on this occasion to lodge my strongest protest on moral grounds, on political grounds, on Constitutional grounds and on the ground of fidelity to Parliamentary institutions. On this basis, I will make a few submissions here. Hence, let me take the debate to that plane, as has been suggested. whv are we so sensitive about Ordinances in this country, not today, but for many years? If the Ordinance is good, brings happiness to the people. is a good thing for the nation, have you heard anybody, any sensible person in the opposition or in the Government side, objecting to it? That is not habit. That is not our way of life. That is not our norm. We are opposed to Ordinances when they are intended to subvert parliamentary democracy, democratic rights and liberties or to give police extraordinary powers to attack the people at will and by pass the law; then we are opposed to it. (Interruptions). This is a kind of whispering. I admire you in this whispering capacity. (Interruptions). Sir, you have displayed many capacities, many wonderful capacities, but today after a few years, one important capacity has been revealed— your sweet whispersuading capacity.

MR. CHAIRMAN: No, no, it is a persuading capacity.

SHRI BHUPESH GUPTA: Sir, persuasion; when it goes in whisper, we do not know what kind of persuasion takes place. Some people feel seduction is taking place because we are told seduction takes place in whispering. (Interruptions)

MR. CHAIRMAN: It is very difficult to reach you even with a loud voice. It have found it difficult to reach you even with a loud voice when you have taken off your ear-aid. I asked him only this much: Is anybody wanting to speak from your side? And he said he might say a few words. There is no secret about it.

SHRI BHUPESH GUPTA: I am not casting any reflection on you. Only I am intrigued to find that you have ears as sensitive as lover's ears receiving whispers when you cannot hear loud things.

MR. CHAIRMAN: I cannot shout from here.

SHRI BHUPESH GUPTA: fore, Sir. may God bless your lovers ears. Let me proceed. (Interruptions). Why are we sensitive, please understand me. My friends are sitting there. They are there. Maybe, some day they will be here also and we may not be in this planet. (Interruptions). Is it that God has sent you only to sit in the Treasury Benches? (Interruptions) All right, remain there, for the present. Why are we so sensitive? It is our national tradition, tradition herited from the freedom struggle, specially in matters like these repressive measures. I remember of 1930, the Bengal Ordinance was issued promulgate the law for detention without trial and it was with the fait accompli; they came to the Assembly later and got it passed as the Bengal Criminal Law Amendment Act, under which they arrested so many people. I was also a victim of that Act in the 1930s.

And who protested against it? The protest came from Shri Jawaharlal Nehru, Mahatma Gandhi and other national leaders. So long as our freedom struggle was on, all the time we made it a moral point, rightly so, that Ordinances of such a type must not be allowed. Pandit Jawaharlal Nehru went on record in his in imitable language that those Governments have no right to rule, otherwise have no right to rule. These utterances were

made. Today what we find, instead of leaving behind that horrid past, dark and dismal past, the present Government is indulging in promulgating Ordinances-an ordinance like the National Security Ordinance. We in the Opposition, you will have noted, been repeatedly accused by the Prime Minister indiscriminately and sweepingly. Even today I find we have been accused about our participation in the National Integration Council. On the one hand, she wants cooperation from us. All right, one can understand that, But why no discussion took place? If the national security was so endangered, have we come by the guptters and the drains that none here should be consulted consulted by the Prime Ministe,r, Shrimati Indira Gandhi, to discuss the question of the security of the nation. in order to see whether an ordinance of this type is called for or not? No, it was not done. It was done beyond the back of the Parliament, notwithstanding Mavalankar's statement. The socalled National Security Ordinance was issued to revive Misa. Why did she not tell the nation in 1980 January elections that should she be elected. she would promulgate the National Security Ordinance to detain without trial? Why was that not made a part of the Congress (I) election manifesto? It is a violation of the mandate of the people, also a breach faith with the people. That is why we are sensitive—not because of technicalities or rules.

We know ordinances will be misused. Such laws are misused, this in the very nature of them. The P.D. Act was passed when Vallabhbhai Patel was there. He came in 1950. In the provisional Parliament he said: "Give me this law and I will put the Communists in jail". Very well, he was a man. He took it and put many of us in jail. Here is a subterfuge. She says: "I want this to deal with criminals. Give me preventive detention for this purpose" and then puts political workers and others in prison. It has my experience here, Sir, that every time when the preventive detention was sought to be renewed, an assurance was given from those benches that the law would not be used against political parties, trade unions and others. And every time this was used against them.

Only when Shrimati Indira Gandhi lost her majority in the Lok Sabha—it became 222 in 1969 after the split in the Congress—we forced her not to renew the preventive detention. For one year and three months there was no P.D. Act. The moment she got elected in the mid-term poll, an ordinance was again promulgated in May, 1971, and the preventive detention law was made permanent and harsher. We have the repetition of the same now in the National Security Ordinance.

Well, Sir, you say you have expres. sed your disapproval. But who cares for you? They are people who do not care for Indian Parliament. Here represent an overwhelming majority of the electorate. Maybe, we are divid. ed; maybe, our divisions are very serious. But the fact remains that people who sit on our side House and in that House represent 57 per cent of the electorate and the ruling party represents 43 per cent the electorate in the Lok Sabha. Was it not necessary for the Government to take that factor into account as to what the various political parties in the Opposition feel at least about their proposal to promulgate an ordinance? Nothing was done. Shame on the Government. This Government can never rule without this kind of lawless law. This has been condemned on all hands by various politicians, jurists statesmen and it is a shame and blot on our country.

I was abroad then. When I heard it, I was in Sofia. I heard that the National Security Ordinance had been issued. I read in the Western and other papers. There we saw that Mrs. Gandhi cannot rule without such laws. Well, does it give you a sense of pride or put you to shame? I should like to know. These are the reasons why we are opposing. As far as the other thing is concerned, I do not say. The only thing I should like to say is, did you see the Constituent Assembly debates? He has

given a lot of instances from the book. If you go through the proceedings of the debates in the Constituent Assembly, you will find that Ordinance-making power is not to be used in the manner in which it is being used. Dr. Ambedkar and others got up again again to give an assurance of that kind. It is an extraordinary power. was strong opinion against Ordinancemaking power in the Constitutent Assembly. Feelings were somewhat suaged that way by saying would be only in an exceptional case, a rare case and a case of extreme national urgency. Where have these gone? Somebody has to say, Mr. Antulay has to declare, "Issue an Ordinance" and an Ordinance comes. Of course, we are not surprised. When the Chief Minister of Maharashtra demands scrapping of parliamentry democracy, preaches morality in our country and wants to make Shrimati Indira Gandhi all but a queen, is it to be wondered that they would like Ordinances to be issued in this manner? That is the style tyrants, that is the style of despots, that is the style of those who usurp power, that is the style of those who subvert parliamentary democracy and run amok. This is why we are objecting.

Sir, I hope you will kindly get up and bring your jurisprudence, your knowledge of law, your integrity as a former Judge, your eminence as a public man and make your voice also to be heard. In your wisdom...

MR. CHAIRMAN: Mr. Bhupesh Gupta,...

SHRI BHUPESH GUPTA: Sir, I am very glad I have inspired you. I am very glad you are so responsive to me. Here, as far as this little Maruti business is concerned, I want to say that it is a monumental scandal. The scandal has been compounded by nationalisation. Maruti, as junk, has been bought with money by the plunder of the Treasury. They could not wait even. Tell me, what would have happened? Would have Maruti tried to fly away, run away, held in detention in some factory, if the Ordinance had not been

issued? But Maruti could not run all those years, it could never take roads. But now Maruti is so and it had to be expedited—this take over. Everybody knows where the funds will gothe compensation money. (Interruptions) To benamidars, certain persons, certain caucus elements and others it will go. I demand an inquiry. Sir, the Gupta Commission Report was not discussed in this House? It is a matter of shame, and that also will take note of. The Gupta Commission Report was laid on the Table of the House and it has given startling, shocking revelations about the Maruti affairs, but we have not had a chance of discussing this Report. At the same time. Maruti is bought for four crores and thirty lakhs of rupees by an Ordinance.

श्री रामानन्द यादव : इनका यह चार्ज ठीक नहीं है ।

श्री श्ररविन्द गणेश कुलकर्णी : स्राप कृपा करके बठिए ।

MR. CHAIRMAN: Please finish now.

SHRI BHUPESH GUPTA: Therefore, this is not a question of constitutional and political points. We are speaking for morality in public life. (Interruptions) We are peaking for democratic rights and liberties. We are speaking for national traditions. We are speaking for common decency in public life. This is what we are doing.

May I, Sir, in the end, before I sit down, request you, joining with friends, that you shall be well-advised, that your image and stature will rise higher in the big-domed hall if you come out with a forthright condemnation of the Government in a language, in your idiom-but powerful idiom-which will put this Government seeking tyrannical, despotic power, to shame? It will give us courage and encouragement and the country will know that at least in the Chair one man who presided over the Supreme Court upheld this case of justice. Here is another man who holds balance of justice and democracy, Condemn this action. (Interruptions)

MR. CHAIRMAN: Just a minute. (Interruptions) I am standing. Please sit down. (Interruptions) Please sit down. You do not have to exhort me to do the right thing. I have never been afraid of doing the right thing and ...

SHRI BHUPESH GUPTA: Show your courage.

MR. CHA!RMAN: ... I am just here to first hear the Leader of House before I sav anything.

SHRI N. K. P. SALVE: (Maharashtra): Sir,...

MR CHAIRMAN: Would you like to come here?

SHRI G. C. BHATTACHARYA: We want to speak. I will take just two minutes.

MR. CHAIRMAN: DO you want a debate on it?

SHRI G. C. BHATTACHARYA: Not a debate.

श्री भोला पासवान शास्त्री : हम थोडा सा इसके बारे में निवेदन करना चाहते हैं. . .

श्री सभापति : मैं श्राप मे पूछना चाहता हं ... (Interruptions) ... ठहर जाइए, कौन सी बात बची जो शास्त्री जी, ग्राडवाणी जी, पीलू मोदी साहब, शाही जी, मिस्टर भूपेश गुप्त ने नहीं कही है। हां, यह बात जरूर है कि श्राप श्रपने श्रल्फाज में गवर्नमेन्ट को क्रिटि-साइज करेंगे । लेकिन जो बात कहने की-सही बातें थीं--सब हो चुकः।

श्री भोला पासवान शास्त्री : काफी बहस हो चुकी है। जो स्नापने हमको पसंद स्राया, कि इस ग्राडिनन्स को टेबल पर रखने से कोई रोक नहीं सकता है . . . (Interruptions) ... गवर्नमेंट का जवाब तो होगा ही 

श्री रामानन्द यादव : ग्राप हमारे लीडर प्रणब बाबू को बोलने देना नहीं चाहते है ? उनको नयों नही हैं ?

श्री भोला पासवान शास्त्री : ठीक है।

SHRI PRANAB MUKHERJEE: will complete within five minutes. Why don't you listen to me? (Interruptions) Sir, let him listen to me, just as I had listened to him. I had not disturbed him.

श्री रामानन्द यादव : य लोग मंत्री जी को सुनना नहीं चाहते हैं ?

SHRI G. C. BHATTACHARYA: Sir, two minutes only. (Interruptions)

PROF. SOURENDRA BHATTACHA-RJEE (West Bengal: We also protest ... (Interruptions)

SHRI G. C. BHATTACHARYA: I am not given time to speak, I tear these Ordinances.

SHRI PRANAB MUKHERJEE: Mr. Bhattacharya should have listen to me. While I was speaking, he should have waited and taken his chance. As I have said, the leading political parties are free to have their views. When they speak, we shall have to listen to them. Similarly they are expected to listen to our views. They may accept them or they may not accept them. That is a different matter. The limited question is whether the papers are to be laid on the Table of the House.

SOME HON. MEMBERS: No.

SHRI PRANAB MUKHERJEE: Mr. Advani, I am coming to the other aspect. (Interruptions) Mr. Kulkarni, would you please listen to me? I am saying that there are two aspects of the question. One aspect of the question is whether it is proper on the part of the Government to issue Ordinances before the Parliament session. Another

aspect is that you have raised a technicality and you are opposing to laying on the Table of the House.

SOME HON. MEMBERS: No.

SHRI PRANAB MUKHERJEE: Otherwise, as per the Business...

SHRI PILOO MODY: Nobody has objected to it.

SHRI PRANAB MUKHERJEE: Then should I presume that you have no objection to its being laid on the Table of the House?

SHRI PILOO MODY: Yes, you can assume that. We never objected to its being laid on the Table. But we shall not be a witness to it. So we will walk out.

[At this stage, some hon, Members left the Chamber 1

SHRI PRANAB MUKHERJEE: my point is, if they want to walk out, I do not want to waste my time... (Interruptions) It is not possible.

ि भी नागेश्वर प्रसाद शाही : ग्रध्यक्ष जी, इन की सरकार भविष्य में ब्रार्डि-नेन्स को इस प्रकार से इच्यु नहीं करने का आश्वासन नहीं दे रही है इस लिए हम लोग वाक ब्राऊट कर रहे हैं।

At this stage, the hon. Member left the Chamber]

SHRI PRANAB MUKHERJEE: hey want to walk out, let them do so. Itherwise, my point is that it is not ossible for any Government to give ay blanket assurance that there would e no ordinances.

SHRI LAL K. ADVANI: No one has said that there should be no ordinanc-

SHRI PRANAB MUKHERJEE: Whether the ordinances are justified not, every argument will be placed on the floor of the House when the ordimances will be translated into

and it is the prerogative and privilege of the House to move a counter-resolution disapproving the ordinances. (Interruptions) Mr. Advani has said that there should be no ordinances. May I ask him whether when he was in the Government as the Leader House, there was a single session of the House when he did not bring at least one ordinance? (Interruptions)

SHRI LAL K. ADVANI: Not 19.

SHRI PRANAB MUKHERJEE: Mr. Ramamurti says that there should not be any ordinances. They are in Kerala and West Bengal. Is there no necessity to issue ordinances between two sessions? Therefore, this is not proper Whether they agree with the merit of the ordinances or not, it is for them to decide. When Government issues ordinance. Government finds it absolutely necessary to issue that ordinance, and when Government replies to debate it points out what the urgency of the ordinance was and what the reasons were which compelled the Government not to wait till the session of Parliament to start. Therefore, Sir, 1 do feel what we have done is absolutely Constitutional. The merit of every ordinance will be discussed, and it is not possible for me to give any kind of assurance (Interruptions)

SHRI NAGESHWAR PRASAD SHAHI: Is the Government justifying? We are walking out.

[At this stage, some hon, Members left the Chamber]

SHRI LAL K, ADVANI: We are walking out.

[At this stage, some hon. Members left the Chamber]

भी भोला पासवान शास्त्री : सभा-पति जी. हम को यह कहना है गवर्नमेंट की तरफ मे कहा गया है कि यह ब्राडिनेंस हमारी तरफ से टेबिल पर नहीं रखने दिया जा रहा है। प्रभी

ग्रभी तमाम मिनिस्टर्स ने तमाम पेपर्स को टेबिल पर रखा है । अगर उन का यह भाव है कि भ्रपोजीशन यह ख्याल रखता है कि इन पेपर्स को टेबिल पर नहीं रखा जाना चाहिए कोई वात नहीं है। लेकिन यह एक खास ग्रार्डिनेंस है जिस पर हम लोगों ने आब्जेक्शन किया है । यह नेशनल सेक्योरिटी म्रार्डिनेंस है । हम ने शुरू में ही कहा था कि उस से पावर्स का मिसयुज हो रहा है । उस का दुरुपयोग किया जा रहा है । उसी के बारे में हम लोग कह रहे है श्रौर उसी के लिए हमारा एतराज भी है और हमारा अपना ख्याल है कि उस के द्वारा ला बनने के पहले ही पावर्स का मिसयुज हो रहा है ग्रीर वह सिविल राइट्स की ग्रासहृदस पर ही अर्टक कर रहा है। यह एक तरह का ड़ेकोनियन ला है इस लिए हम चाहते है कि यह अर्रांडनेंस डेबिल पर न रखाजा सके। मरकार रख रही है ग्रीर सरकार को पावर्स है ग्रौर ग्राप भी कहते है कि उस को कांस्टीख्यशनल पावर है लिए इस के प्रोटेस्ट में हमारी पार्टी वाक ग्राउट करती है।

[At this stage, some hon. Members left the Chamber].

### Ordinances under Article 123 of the Constitution

श्री संतारा के सर्त : श्रीमन्, संविधान के अनुष्ठेद 123 के खंड (2) के उपखंड (क) के अधीन निम्निनिखित श्रध्यादेशों की एक-एक प्रति (अग्रेजी तथा हिन्दी में) सभा पटल पर रखता हू —

(i) बोनस संदाय (संशोधन) श्रध्या देश, 1980 (1980 का सं० 10)

- (ii) राष्ट्रीय सुरक्षा ग्रध्यादेश, 1980 (1980 का सं० 11)
- (iii) दंड प्रिक्रिया सहिता (संशोधन) ग्रध्यादेश, 1980 (1980 का सं 12)
- (iV) मारूनि लिमिटेड (उपक्रम का अर्जन तथा अन्तरण) अध्यादेश, 1980 (1980 का सं० 13)
- (V) एकाधिकार तथा स्रवरोधक व्यापारिक व्यवहार (सशोधन) स्रध्यादेण, 1980 (1980 का सं० 14)
- (Vi) चाय (संशोधन) ग्रध्यादेण, 1980 (1980 का सं० 15)
- (Vii) हिन्द साइकिल्स लिमिटेड तथा द्वें सेन-रैले लिमिटेड (राष्ट्रीयकरण) अध्यादेण. 1980 (1980 का सं 16)
- (Viii) वन संरक्षण ग्रध्यादेश, 1980 (1980 का सं० 17)
- (ix) वर्ड एण्ड कम्पनी लिमिटेड (उपक्रमों ग्रौर ग्रन्य सम्पत्तियों का ग्रर्जन तथा ग्रन्तरण) ग्रध्यादेश, 1980 (1980 का सं० 18)
- (x) ग्रौरोविले (ग्रापात उपबन्ध) ग्रध्यादेश, 1980 (1980 का सं० 19)

[Placed in Library. See No. LT1 1295/80 for (i) to (X)].

MR. CHAIRMAN: We now meet at quarter past two.

The House then adjourned for lunch at twenty-four minutes past one of the clock.

The House reassembled after lunch at seventeen minutes past two of the clock, Mr. Deputy Chairman in the Chair.

# INTRODUCTION OF MINISTERS—contd.

THE PRIME MINISTER (SHRIMATI INDIRA GANDHI): Sir, I have the